

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1533/97.Dt.of Decision : 24-02-99.

G.Srinivasa Rao

.. Applicant.

Vs

1. The Sub-Divisional Inspector,
Postal, South Sub-Division,
Ongele.
2. The Sr.Superintendent of Postx
Offices, Prakasam Division,
Ongele.
3. The Postmaster General,
Vijayawada.
4. K.Hanumantha Rao

.. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao.

Counsel for the respondents : Mr.V.Vinod Kumar, Adl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Hear^d Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Vino^d Kumar, learned counsel for the respondents.

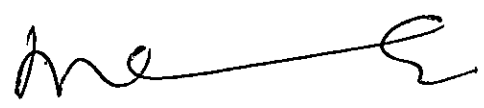
2. This OA is filed for the following reliefs:-

To declare that the applicant is entitled for selection and appointment as EDMC/DA of Konize^du B.O. under Valluru S.O. of Prakasam Division, Ongole in pursuance of notification No.PF/EDMC/DA/Konize^du dated 27-3-97 issued by the Sub-Divisional Inspector (Postal), South Sub-Division, Ongole with all consequential benefits by holding the action of the respondents in ignoring his just claim for his appointment and appointing the unofficial respondent to the said post vide Lr.No.PF/EDMC/DA/Konize^du dated 13-5-97 issued by the Sub-Divisional Inspector (Postal), South Sub-Division, Ongole is as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

3. When the OA was taken up for hearing the learned counsel for the applicant submitted that the OA stands abated because of the demise of the applicant.

4. In view of the above the OA is dismissed as abated.
No costs.


(E.S. JAI PARAMESWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 24th Feb. 1999.
(Dictated in the Open Court)


25.2.99.

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5/3/99

1st and 2nd Court.

Copy to:

1. HDHND
2. HHRP M(A)
3. HSSJP M(B)
4. D.R.(A)
5. SPARE

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. S.S. JAI PARAMESHWAR :
MEMBER (J)

DATED: 24/2/99

ORDER/JUDGMENT

~~A.A./P.A./C.P.NO.~~

IN

P.A.NO : 1533/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

3 copies

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH
2 MAR 1999
हैदराबाद न्यायपीठ
HYDERABAD BENCH